

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 379**

**TO BE ANSWERED ON THE 05<sup>TH</sup> FEBRUARY, 2019/, MAGHA 16, 1940 (SAKA)**

**REGULATION OF LOTTERIES**

**379. SHRI VINCENT H. PALA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the latest circular/notification related to regulation of lotteries;**
- (b) the details of the States that have legalised lottery games;**
- (c) the list of names of lottery game operators, State-wise;**
- (d) the details of revenue collected through lottery during each of the last four years, State-wise; and**
- (e) the details of inquiries pending against lottery game operators?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

- (a) Directions dated 18.07.2018 have been issued under Section 10 of the Lotteries (Regulation) Act, 1998 to the lottery organizing State Governments to have their software/hardware used for online lottery certified by the Standardization, Testing and Quality Certification Directorate (STQC) under Ministry of Electronics & Information Technology.**
- (b) 09 States, viz. Arunachal Pradesh, Goa, Kerala, Maharashtra, Mizoram, Nagaland, Sikkim, West Bengal & Punjab and one region, viz., Bodoland Territorial Council (BTC) in Assam are running lotteries.**
- (c) No such information is maintained at Central level.**

**(d) State wise details of the revenue collection from lottery are not maintained.**

**(e) State Governments of the lottery Organizing State are required to ensure that the persons/firms involved in selling/distribution/printing of lotteries do not violate provisions of the Lotteries (Regulation) Act, 1998 and the Lotteries (Regulation) Rules, 2010.**

\*\*\*\*\*